

**Central Administrative Tribunal  
Jammu Bench, Jammu**



T.A. No.6198/2020  
(SWP No.1200/2010)

Thursday, this the 01<sup>st</sup> day of April, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Mohammad Rafiq Itoo, age 45 years  
S/o Late Haji Abdul Kabir Ittoo  
R/o Visoo Anantnag
2. Tahir Ahmad Ganai, age 46 years  
S/o Late Abdul Gani  
R/o Reshi Nagri Shopian

..Applicants

(Mr. Bhat Fayaz Ahmad, Advocate)

VERSUS

1. State of J & K through  
Commissioner/Secretary to Government  
Health Department, Civil Secretariat  
Srinagar/Jammu.
2. Director Health Services Kashmir, Srinagar.

..Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)

**ORDER (ORAL)**

**Mr. Justice L. Narasimha Reddy:**

The applicants filed SWP No.1200/2010 before the Hon'ble High Court of Jammu & Kashmir, claiming the relief of promotion to the post of Community Health Officer.

2. The SWP has since been transferred to the Tribunal in view of reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.6198/2020.



3. Today, we heard Mr. Bhat Fayaz Ahmad, learned counsel for applicants and Mr. Rajesh Thappa, learned Deputy Advocate General.

4. The grievance of the applicants is that they are not being considered for promotion to the post of Community Health Officer, though vacancies exist and they are qualified. Mr. Rajesh Thappa, learned Deputy Advocate General submits that the applicants have since been promoted to the post of Community Health Officer.

5. The T.A. is accordingly dismissed as infructuous. There shall be no order as to costs.

**( Mohd. Jamshed )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**April 1, 2021**  
**/lg/sunil/jyoti/vb/**